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21.5.2004
MA 1063/2004
OA 2999/2003

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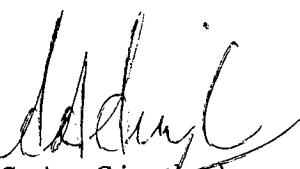
Present: Shri M.M. Sudan, counsel for the applicant
in MA-1063/2004.
Shri M.K. Bhadwaj, counsel for respondents in
MA 1063/2004.

MA-1063/2004

On 11.12.2003, the application filed by the applicant had been disposed of at the initial stage. He was seeking direction to regularise the adhoc period of service as Deputy Superintendent of Police with all consequential benefits and further directing the respondents to hold review DPC for considering his claim for the post of Superintendent of Police.

Learned counsel for the respondents had pointed that the rules have been amended from 7.9.2000. Another post of additional Superintendent of Police has been created. It is also stated that departmental proceedings which are pending against the applicant have to be still decided on merits of the matter.

Keeping in view the facts that have been pointed, it becomes necessary and we direct that claim of the applicant from the post of Deputy Superintendent of Police to Superintendent of Police should be considered in accordance with law and the rules. The respondents should take into consideration the changed scenario referred to above. These directions shall be complied within three months from today. The MA is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman